

CORRECTION OF ANSWER TO USQ NO. 1028 DATED 21-11-1972 RE : FINALISATION OF TENDERS FOR GOODS HANDLING CONTRACT AT KANPUR CENTRAL GOODS-SHED AND JUHI INCLUDING FAJALGANJ

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): In the reply for part (c) of Unstarred Question No. 1028 asked in the Lok Sabha by Shri Ishwar Chaudhry on 21-11-1972, the following information was given :

"The percentage increase allowed to Janata Labour Co-operative Society, Kanpur over the previous contract rates is 29% in case of handling contract of Kanpur Central Goods Shed and 13% in case of Juhi Transshipment and Goods Shed including Fazalganj."

The correct reply of the above Unstarred Question (Part C) referred to is as under :—

"The percentage increase allowed to Janata Labour Co-operative Society, Kanpur over the previous contract rates is 32% in case of handling contract of Kanpur Central Goods Shed and 13% in case of Juhi Transshipment and Goods Shed including Fazalganj."

The error was discovered while answering a similar Question in the Rajya Sabha on 4-12-1972. After verification, it was found that the correct figure was 32%. This was an inadvertent error. The delay in rectifying the error is regretted.

12.28 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED POLICE IN ACTION IN APPREHENDING CULPRITS HARASSING INMATES OF MIRANDA HOUSE HOSTEL.

श्री अटल बिहारी वाजपेयी (ग्वालियर) :
अध्यक्ष महोदय, इस काल अटेंशन के बारे में मेरा व्यवस्था का प्रश्न है। मैंने यह निवेदन करना है कि हमने

काल अटेंशन गृह मंत्री को दिया था। उन्हें इसका जवाब देना था क्योंकि यह कानून और व्यवस्था का मामला है। शिक्षा मंत्री इसका जवाब देंगे? वह सड़कियों के पढ़ाई के बारे में जवाब दे सकते हैं, उनके साथ छेड़छाड़ के बारे में कैसे जवाब देंगे? होम मिनिस्ट्री को इसका जवाब देना चाहिये।

SHRI S.M. BANERJEE (Kanpur) :
Let the Home Minister reply to it.

MR. SPEAKER : Please sit down. This matter was directed to the Education Minister. If you want it to be directed to the Home Minister—

SHRI SHYAMNANDAN MISHRA : (Begusarai) : A large number of Members have addressed it.

MR. SPEAKER : The first Member, according to the ballot, addressed it to the Education Minister. The second Member also addressed it to the Education Minister.

SHRI S.M. BANERJEE : This is a law and order question.

MR. SPEAKER : It is left to the Members; if it should have been addressed to the Home Ministry, you should have addressed it to the proper Ministry. Whom do you want? Should I direct it to the Home Minister? (Interruption) The Home Minister will come here and let us wait for him.

SHRI G.VISWANATHAN (Wandiwash) :
Let it be in the afternoon.

MR. SPEAKER : He will come at 1 p.m.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, जरा इस कार्लिंग अटेंशन नोटिस के शब्द देखिये :

"The situation arising out of the reported police inaction in apprehending the culprits. "

How does the Education Minister come in here ?

MR. SPEAKER : We have made it clear very often in this House that we take the Member's indication; when the Member addresses it to a Ministry, we always forward it to that Ministry.

SHRI SHYAMNANDAN MISHRA : But if there is a contradiction between the subject and the Ministry, the Member must be set right.

SHRI PILOO MODY (Godhra) : It depends on how you conduct the ballot. If two or three are addressed to the Education Minister and the last two are addressed to the Home Minister, a certain amount of discretion on your part would be necessary.

MR. SPEAKER : We take the first Member's indication or direction, and others are clubbed to it; that is what we had been following.

SHRI SHYAMNANDAN MISHRA : Why not your Secretariat pass it on to the Home Ministry? They should also exercise care.

SHRI P. VENKATASUBBAIAH (Nandyal) : How can the Speaker's secretariat go into it?(Interruption)

THE MINISTER OF EDUCATION,
 SOCIAL WELFARE AND CULTURE
 (PROF S. NURUL HASAN) : I had no choice; I obeyed your orders.

श्री शशि भूषण (दक्षिण दिल्ली) :
 अध्यक्ष महोदय, शिक्षा मंत्री का स्टेटमेंट
 संकुलित हो गया है। क्या अब दूसरा स्टेट-
 मेंट होम मिनिस्टर का आयेंगा? अच्छा
 है, हाउस के सामने दो ब्यूज आ जायेंगे।

अध्यक्ष महोदय : हम इस कालिग
 एटेंशन नोटिस को 5 बजे लेंगे।

श्री अटल बिहारी वाजपेयी : अध्यक्ष
 महोदय, इसको 4 बजे लिया जाये।
 यह बड़ा गम्भीर मामला है। यह काफी
 समय तक चलेगा।

अध्यक्ष महोदय : साढ़े चार बजे उड़ीसा
 का बजट पेश किया जायेगा।

SHRI S. M. BANERJEE : Sir, you are aware that the working journalists are on strike throughout the country for a wage-board.

MR. SPEAKER : I have not allowed it; I will call you at the appropriate time.

SHRI PILOO MODY : There has been a slight deviation from parliamentary practice about which I wrote to you also, on Dr. Karan Singh's resignation. He came and made a statement over here.

MR. SPEAKER : It was received very late; I have not seen it; I shall look into it.

SHRI P. G. MAVALANKAR (Ahmedabad) : If through inadvertance or ignorance on the part of a Member, a Minister is wrongly addressed, would you not see that the matter is set right, by the Lok Sabha Secretariat, by initially sending it to the right Minister?

MR. SPEAKER : If we did that, Members object to it sometimes. Sometimes Members have already approached the Minister and the Minister agrees; after that the call attention comes and our office is not expected to know anything about it.

SHRI H. N. MUKERJEE (Calcutta—North-East) : In the early days of Parliament, it was the normal practice that the Secretariat would offer advice and unstinted assistance to Members wherever such purely technical correction was needed, a name here or a name there; that kind of assistance was always forthcoming.

MR. SPEAKER : In this case, it was clearly indicated that it was directed to the Education Minister. (Interruptions).

SHRI PILOO MODY : Dr. Karan Singh had made a statement in which he had offered to resign after having taken permission from the Prime Minister to do so. According to normal parliamentary practice the minister makes a statement in Parliament only after his resignation has been accepted. Since Dr. Karan Singh chose to make a statement before, and since he had the permission of the Prime Minister to make

[Shri Piloo Mody]

statement before, I think another statement is called for from Dr. Karan Singh as to what transpired that changed the situation materially.

MR. SPEAKER : I will examine it.

(*Interruptions*).

MR. SPEAKER : Mr. Samar Guha, I did not allow anything. Don't force yourself on me. I am not permitting it.

12.36 hrs.

PAPER LAID ON THE TABLE

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg to lay on the Table a copy of Notification G.O.Ms. No. 397 (Hindi and English versions) published in Andhra Pradesh Gazette dated the 6th July, 1972 making certain amendments to the Andhra Pradesh Housing Board (Appointment and payment of fees to the Counsel) Rules, 1968, under sub-section (3) of section 70 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh. [*Placed in library. See No. LT-4537/73.*]

12.36½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 12th March, 1973, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one

member to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the appointment of Shri Sukhdev Prasad as Deputy Minister, and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among the members of the House to the said Committee to fill the vacancy."

I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Kalyan Chand, Member, Rajya Sabha has been duly elected to the said Committee.

12.37 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-SIXTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHURAMAIAH) : Sir, I beg to move :

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 16th March, 1973."

MR. SPEAKER : The question is :

"That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 16th March, 1973."

The motion was adopted.

12.37½ hrs.

UNION TERRITORIES TAXATION LAWS (AMENDMENT) BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) : I beg to move for